

ITEM NO.3

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 39422/2013

(Arising out of impugned final judgment and order dated 22-07-2013 in CM No. 17683/2009 22-07-2013 in CWP No. 1174/2005 passed by the High Court Of Punjab & Haryana At Chandigarh)

NAGAR PANCHAYAT MOONAK AND ORS.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB AND ORS.

Respondent(s)

([FOR ORDERS/DIRECTIONS])

Date : 15-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. K. K. Mohan, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. B.K. Satija, AAG
Mr. Alok Sangwan, Adv.
Mr. Ejaz Maqbool, AOR
Dr. Monika Gusain, AOR
Mr. Saif Zia, Adv.Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Ajay Pal, AOR
Mr. Mayank Dahiya, Adv.
Ms. Priyanka C., Adv.
Mr. Alok Singh, Adv.Ms. Aishwarya Bhati, ASG
Ms. Rukhmini Bobde, Adv.
Ms. Suhasini Sen, Adv.
Mr. Aman Sharma, Adv.
Mr. R.R. Rajesh, Adv.
Mr. Arvind Kumar Sharma, AORDr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Mr. Vikalp Sharma, Adv.
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

It is very unfortunate that, after the last orders passed by this Court, except two meetings of the Ghaggar Standing Committee, no further concrete steps are taken either by the State of Punjab and/or State of Haryana on the recommendations made by the CWPRS, Pune. Though Status Reports are filed on behalf of the concerned States, namely, State of Punjab and State of Haryana, it appears that no further concrete steps are taken except holding the meetings. The common man is not interested in meetings but is interested in finding out the solution. Every State Government should consider the public interest first above the politics. Though the major portion of the affected area is the State of Punjab, the State of Punjab has not taken the matter very seriously. The Chief Secretaries of the concerned States are present in the Court. We impress upon them to take up the issue very seriously and sincerely so that the people of 25 villages who are affected due to flood every year may not have to suffer any further.

Shri Shyam Divan, learned Senior Advocate, appearing on behalf of the State of Haryana and Shri Ajit Kumar Sinha, learned, Senior Advocate, appearing on behalf of the State of Punjab have prayed to grant four weeks' time, at this stage, to prepare and submit the Detailed Project Reports [DPR] on the implementation of the CWPRS, Pune recommendations and the earlier orders passed by this Court. The Detailed Project Reports shall be absolutely in tune with the recommendations/Report of the CWPRS, Pune and no State shall deviate from the same.

The concerned States are directed to prepare and submit the proposed Detailed Project Reports to implement the recommendations made in the final Model Study Report submitted by the CWPRS, Pune and the orders passed by this Court within a period of four weeks from today.

Put up on 03.01.2023.

Before submitting the proposed Detailed Project Reports before this Court, the same shall be shared by the concerned States to the Central Water Commission [CWC] and the Central Water Commission to apprise the Court whether the proposed Detailed Project Reports are in consonance with the recommendations made by the CWPRS, Pune or not.

In the Detailed Project Reports, the concerned States shall fix the time-limit which shall be reasonable and which may not delay the implementations of the recommendations because every year at least minimum 25 villages are suffering because of the flood.

For the next occasion, the presence of the Chief Secretaries are dispensed with.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR